



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 141 of 2003

Applicant(s) Nihanga Bihari Dash Respondent(s) U.O.I.

Advocate for Applicant(s) Mr. Pradeep K. Mohapatra Advocate for Respondent(s) Mr. S. B. Jena

Sanjay K. Mohapatra
A.K. Das

NOTES OF THE REGISTRY

Grp for Rs 50/- paid
Bd
20/11/03

Defects removed

For Regn Pl.

Bd
11/3/03

Bd
11.03.03

For Admn Pl.
Bd
13/3/03

Bench

ORDERS OF THE TRIBUNAL

REGISTER

Bd

1. ORDER DT. 17.3.2003. J. Registrar

Heard Mr. P. K. Mohapatra, Learned Counsel for the Applicant and Mr. S. B. Jena, learned Addl. Standing Counsel (on whom a copy of this O.A. has been served) appearing for the CRRI/ICAR.

It appears from Annexure-7 dated 24-5-2001 to the O.A. that the Applicant was informed by the Assistant Administrative Officer of the CRRI, Cuttack that the claims of the applicant have already been referred to the council for a decision. It also appears

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 17/3/03
a/w OA copy issued
to all the respondents by
posts.

The same copy of
order issued to the
counsel for both side.
S.O.
20/3/03

NY
20/3/03

M.A. 561/03 for consideration
copy not served.
(disposed of matter)
on memo.

NY
30/3/03
Bench

from Annexure-9 dated 26.10.2002 of the Sr.
Administrative Officer of CRRI, Cuttack that
the case of Dr.K.M.Das and others are still
under examination at the Council's level.

Since the present applicant is claiming benefit
in the same line as was granted to Dr.K.M.Das
and others, it is to be construed that the
grievance of the applicant is still pending
with the Council (Indian Council of Agricultural
Research). Therefore, without entertaining this
O.A. at this stage, we dispose of the same with
a direction to the Respondents to examine
the matter relating to the applicant and
others expeditiously preferably within a period
of 120 days from the date of receipt of a copy
of this order.

Send copies of this order, along with
this Original Application to the Respondents
and free copies of this order be given to
learned counsel for both sides.


Vice-Chairman


Member (Judl.)